

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1559 OF 2006

STATE OF UTTARANCHAL & ANR.

.....

APPELLANTS

VERSUS

SHEELA TIWARI & ORS.

.....

RESPONDENTS

O R D E R

The State of Uttaranchal is the appellant in this appeal arising from a motor accident claim case. From the record, it appears that though leave was granted no interim order was passed in favour of the appellant. Counsel appearing for the respondent, the heirs of the victim of the accident, states that the full amount of compensation was paid by the appellant to the claimants. That being the position, we are not inclined to interfere in this matter.

This appeal is thus dismissed.

.....J
[AFTAB ALAM]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI

SEPTEMBER 15, 2010.

